

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 03

Service Tax Appeal No. 87362 of 2019

(Arising out of Order-in-Appeal No. IM/CGST/A-I/MUM/508/18-19 dated 11.03.2019
passed by Commissioner of Central Tax (Appeals-I), Mumbai)

**M/s Tata Consultancy Services
Limited**

.....Appellant

9th Floor, Nirmal Building,
Nariman Point,
Mumbai-400021

VERSUS

**Commissioner of C.G.ST.,
Mumbai South**

.....Respondent

13th Floor, Air India Building,
Nariman Point, Mumbai-400021

Appearance:

Shri Aman Sharma, C.A. for the Appellant

Shri S.K. Hattangadi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87004 / 2021

Date of Hearing: 20.10.2021

Date of Decision: 20.10.2021

Per : BENCH

Learned C.A. for the appellant submits that the matter has been settled under SVLDRS and he seeks withdrawal of this appeal. As requested the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**